

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 120
IB-2406/(ND)/2019

IN THE MATTER OF:

Mrs. Dinit Mehta

Vs.

Bliss Inns Pvt.Ltd.

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 08.03.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

:

For the Respondent

:Mr.Manoj Kumar, Adv.

ORDER

Learned Counsel for the applicant seeks adjournment to enable them to execute settlement agreement.

List on 16.04.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Vaishali – 08.03.2021